

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE, PUNE  
ORIGINAL APPLICATION No. 175 of 2024**

Paramparik Machimmar  
Bachav Samajik Kruti Samittee .....Applicant

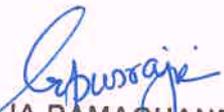
Versus

MCZMA & Ors. ....Respondents

ADDITIONAL COUNTER AFFIDAVIT ON BEHALF  
OF RESPONDENT NO. 2 NATIONAL CENTRE FOR  
SUSTAINABLE COASTAL MANAGEMENT

I, Dr. Purvaja Ramachandran, D/o G. V. Ramachandran, aged about 57 years, currently working as Scientist 'G' in the National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change, having office at Anna University Campus Chennai 600 025 do hereby solemnly affirm and state as follows:



  
Dr. PURVAJA RAMACHANDRAN  
Scientist - G & Division Chair-FTR  
National Centre for Sustainable Coastal Management  
Ministry of Environment and Forests, Government of India  
Anna University Campus  
Chennai - 600 025, India

(1) I am working as Scientist 'G' in the National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change, having office at Anna University Campus, Chennai respondent and I am conversant with the facts of the case as borne out from the records. I am swearing this affidavit on behalf of the National Centre for Sustainable Coastal Management (NCSCM) respondent No. 2, as I am duly authorized to do so.

(2) It is submitted at the very outset that the Respondent No. 2 denies each averment and/or submission made in the application which is contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the application may be deemed to have been admitted by the Respondent No. 2



  
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unless and until the same is expressly admitted in the present reply.

- (3) It is submitted that this Respondent No.2-NCSCM filed the Counter Affidavit dated 28.01.2025 in the present case with the Hon'ble NGT (WZ).
- (4) It is submitted that this Additional Counter Affidavit is filed by this Respondent No.2-NCSCM in the present case, as per the directions of the Hon'ble NGT (WZ), in their Order dated 8/07/2025.
- (5) It is submitted that all Stakeholder data, such as *the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like as well as all other Stakeholder data, required by this Respondent*



  
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No.2- NCSCM for preparation of the Coastal Zone Management Plans, are being provided to NCSCM by Respondent No.1- Maharashtra Coastal Zone Management Authority (MCZMA).

- (6) It is submitted that Respondent No.2 – NCSCM received fisheries-related information from Respondent No.1 – Maharashtra Coastal Zone Management Authority (MCZMA) most recently on 22<sup>nd</sup> May 2025. This information has been incorporated into the local-level draft CZM maps at a 1:4,000 scale and submitted to Respondent No.1 – MCZMA on 8<sup>th</sup> July 2025.
- (7) It is further submitted that the remaining details pertaining to fishing zones in water bodies and fish breeding areas etc have not yet been received by Respondent No.2 – NCSCM from Respondent No.1 – MCZMA.



*Purva*  
**Dr. PURVAJA RAMACHANDRAN**  
Scientist - G & Division Chair-FTR  
National Centre for Sustainable Coastal Management  
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(8) It is submitted that any remaining Fisheries data to be provided by Respondent No.1- Maharashtra Coastal Zone Management Authority (MCZMA) will also be incorporated in the CZM maps by this Respondent, NCSCM and thereafter, this Respondent No.2- NCSCM would be filing the Compliance affidavit.

(9) It is submitted that all data given by Respondent No.1- MCZMA have been incorporated with respect to indicating fisheries related information. It is further submitted that the Fisheries data such as Fishing Zones and fish breeding areas etc as well as other Stakeholder data, if any are awaited. These will be superimposed onto the local-level draft CZM maps at a 1:4,000 scale by NCSCM, once they are received from Respondent No.1- MCZMA.



  
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- (10) The answering respondent reserves the right to file the additional Information before the Hon'ble Tribunal till Pendente - lite.
- (11) That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).



*Purva*

DEPONENT

Dr. PURVAJA RAMACHANDRAN  
Scientist - G & Division Chair-FTR  
National Centre for Sustainable Coastal Management  
Ministry of Environment and Forests, Government of India  
Anna University Campus  
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*G. Rajendran* 2/18/25

G. RAJENDRAN, M.A., B.L.,  
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Notary Public, GOVT. OF INDIA,  
No. 48/58, East Jones Road,  
Saidapet, Chennai - 600 015.  
Cell: 98412 15885

## VERIFICATION

I, Dr. Purvaja Ramachandran, the above-named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 2 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified at National Centre for Sustainable Coastal Management on this ----- day of -----, 2025.



*Purvaja* 12/8/2025

DEPONENT

Dr. PURVAJA RAMACHANDRAN  
 Scientist - G & Division Chair-FTR  
 National Centre for Sustainable Coastal Management  
 Ministry of Environment and Forests, Government of India  
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*G. Rajendran* 12/8/25  
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